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- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether the Centre owes any money to FCI on account of funds used for procurement; and
 - (e) if so, the details thereof, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI DANVE RAOSAHEB DADARAO): (a) to (e) Yes, Sir, Department of Food and Public Distribution fully bears the cost to run the foodgrain procurement, storage and distribution operations of Food Corporation of India (FCI). The Department has provided ₹ 1,40,098 crore as subsidy to Food Corporation of India for Financial Year 2018-19. This includes National Small Savings Fund (NSSF) loan of ₹70,000 crore. The budget provision of food subsidy for FCI for FY 2019-20 is ₹ 1.51,000,00 crore.

In addition to this fund, the working capital requirement of FCI is financed through a mix of debt and equity. The debt comprises National Small Savings Fund (NSSF) loans and Ways and Means Advance, both provided by Government of India, Cash Credit Limit (CCL) facilities from consortium of banks backed by Government of India guarantee and long term Government guaranteed bonds. In addition, FCI is also availing unsecured Short Term Loans (STL) from scheduled banks to tide over cash flow mismatch.

Gap in desired and functional FCI warehouses

3894. SHRI K.C. RAMAMURTHY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the details and number of functional agro warehouses under FCI in the country, State-wise;
- (b) whether Government is aware of any gap in the actual and desired number of agro warehouses;
- (c) whether it is proposed to increase the number of agro warehouses, if so, the details of the proposed number, time-frame and revenue sources for the same; and
- (d) whether it is also proposed to ease the multiple regulatory requirements to improve the viability of agro warehousing as a business?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI DANVE RAOSAHEB DADARAO): (a) to (d) Against total stocks of 742.52 LMT (as on 01.07.2019), the total storage capacity available with Food Corporation of India (FCI), Central Warehousing Corporation (CWC) and the State Agencies (both owned and hired capacity), was 878.55 LMT (as on 30.06.2019) comprising 745.00 LMT in covered godowns and 133.55 LMT in Cover and Plinth (CAP) storage. As such, there is sufficient capacity for storage of Central Pool foodgrains at the national level. As on 30.06.2019, a total of 2213 godowns (including both owned and hired), available with FCI for stocking Central Pool foodgrains, the State-wise details thereof are given in Statement (*See* below).

However, depending on requirement in specific areas and for modernization of the storage facilities, the Government implements the following schemes for construction of godowns and silos for storage of Central Pool Stocks in the country:

- (i) Private Entrepreneurs Guarantee (PEG) Scheme: Under this Scheme, which was formulated in 2008, storage capacity is created by private parties, CWC and State Government Agencies for guaranteed hiring by FCI. A capacity of 142.62 LMT has been created as on 30.06.2019. Under this scheme, no funds are allocated by Government for construction of godowns and full investment is done by the private parties/CWC/State Agencies.
- (ii) Central Sector Scheme (erstwhile Plan Scheme): This scheme is implemented in the North Eastern States along with a few other States. Funds are released by the Government of India to FCI and also to the State Governments for construction of godowns. A total capacity of 1,84,175 MT has been completed by FCI and State Governments during the 12th Five Year Plan (2012-17). This scheme has been extended for 3 years from 01.04.2017 to 31.03.2020. A capacity of 49,375 MT has been created by FCI & State Governments from 01.04.2017 to 30.06.2019.
- (iii) Construction of Steel Silos: In addition to conventional godowns, Government of India has also approved an action plan for construction of steel silos in the country for a capacity of 100 LMT in Public Private Partnership (PPP) mode for modernizing storage infrastructure and improving shelf life of stored foodgrains. Against this, as on 30.06.2019, steel silos of 7.25 LMT capacity have been created.

Warehousing Development and Regulatory Authority (WDRA) regulates only the warehouses registered with it. If any warehouse intends to issue Negotiable Warehouse Receipt (NWR), it is mandatory to obtain certificate of registration from WDRA. However, no such registration is required for warehouses which do not propose to issue NWR. The NWRs issued by the warehouses help farmers to seek loan from banks against NWRs to avoid distress sale of agricultural produce.

Statement State/UT-wise number of storage godowns and silos available with Food Corporation of India (FCI) (both owned and hired) for storage of Central Pool Stock of foodgrains (as on 30.06.2019)

Sl. No.	State/U.T.	Total
1.	Bihar	75
2.	Jharkhand	41
3.	Odisha	55
4.	West Bengal	33
5.	Arunachal Pradesh	13
6.	Assam	40
7.	Manipur	5
8.	Nagaland	6
9.	Meghalaya	6
10.	Mizoram	6
11.	Tripura	8
12.	Delhi	7
13.	Haryana	260
14.	Hjmachal Pradesh	18
15.	Jammu and Kashmir	32
16.	Punjab	578
17.	Rajasthan	147
18.	Uttar Pradesh	345
19.	Uttarakhand	18

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Sl. No	o. State/U.T.	Total
20.	Andhra Pradesh	77
21.	Karnataka	68
22.	Kerala	26
23.	Tamil Nadu	59
24.	Telangana	64
25.	Chhattisgarh	51
26.	Gujarat	33
27.	Madhya Pradesh	54
28.	Maharashtra	88
	Grand Total	2213

[RAJYA SABHA]

Unstarred Questions

Rottening of foodgrains at FCI godowns

3895. SHRI RAJMANI PATEL:

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DR. AMEE YAJNIK:

SHRI HARNATH SINGH YADAV:

SHRI VIJAY PAL SINGH TOMAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether any report of rotting foodgrains stock, in huge quantity, due to nonlifting of stock and alleged poor storage in godowns of Food Corporation of India (FCI) has been received;
- (b) if so, the details of quantity and price of spoiled/rotten foodgrains, Statewise including Punjab and Uttar Pradesh;
 - (c) whether any inquiry is being conducted in this regard;
 - (d) if so, the details thereof; and
- (e) the corrective steps taken to stop such wastage in future and to compensate the farmers?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI DANVE RAOSAHEB DADARAO): (a) and (b) No